

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Delhi and New Delhi: 12,842 officers either refused allotment or failed to avail themselves of the offer of allotment.

Calcutta: The required information is not readily available.

(b) It is not obligatory for the allottees to give reasons for refusal. The reasons generally given are sickness in the family, education of children and distance of allotted residences.

(c) Yes.

(d) and (e). According to standing instructions, officers who proceed on leave are required to authorise someone to look after their interests in the matter of allotment during their absence. If they fail to do so and the allotment made in their absence is not accepted, they are normally debarred for a period of six months and also deprived of house rent allowance for the period. Representations, if any, from such officers are considered on the merits.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS (CIVIL) AND AUDIT REPORT (POSTS AND TELEGRAPHS)

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table, under Article 151(1) of the Constitution, a copy of each of the following papers:—

- (1) Appropriation Accounts (Civil) 1954-55 (including proforma commercial accounts) and the Audit Report 1956—Part II.

[Placed in Library. See No. S-56/57.]

- (2) Audit Report (Posts and Telegraphs) 1957—Part I.

[Placed in Library. See No. S-57/57.]

AMENDMENT TO REGISTRATION OF NEWSPAPERS (CENTRAL) RULES

The Minister of Health (Shri Karmarkar): Sir, on behalf of Dr. B. V. Keskar, I beg to lay on the Table, under sub-section (2) of Section 20-A of the Press and Registration of Books Act, 1867, a copy of the Notification No. S.R.O. 1268 dated the 20th April, 1957 making certain amendment to the Registration of Newspapers (Central) Rules, 1956.

[Placed in Library. See No. S-58/57.]

REPORT OF THE INDIAN DELEGATION TO THE 39TH SESSION OF THE INTERNATIONAL LABOUR CONFERENCE

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table a copy of the Report of the Indian Government Delegation to the 39th Session of the International Labour Conference held at Geneva in June, 1956.

[Placed in Library. See No. S-59/57.]

WORKING JOURNALISTS (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS RULES

Shri Abid Ali: Sir, I beg to lay on the Table, under sub-section (3) of Section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, a copy of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Rules, 1957.

[Placed in Library. See No. S-60/57.]

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

Shri T. T. Krishnamachari: Sir, I beg to lay on the Table, under sub-section (4) of Section 43-B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953, a copy of each of the following Notifications:—

- (1) Notification No. S.R.O. 1298 dated the 27th April, 1957.
- (2) Notification No. S.R.O. 1299 dated the 27th April, 1957 containing Customs Duties Drawback (Pipe and Cigarette Tobacco) Rules, 1957.

[Placed in Library. See No. S-61/57].